

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

219. IA/924/2023 C.P. (IB)/1259(MB)2022

IN THE MATTER OF

Axis Finance Limited

... Petitioner

Vs

Primat Infrapower & Multiventures Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

Adv. Nishit Dhruva (VC)

For the Corporate Debtor/
Applicant:

Adv. Harsh L. Behany (VC)

ORDER

We are informed that this matter was reserved for order by the Hon'ble Bench but due to non-pronouncement and reconstitution of Bench, the matter has been again listed for de-novo hearing. In view of communication dated 25.09.2023 received from the Registrar, NCLT, we refrain from hearing this matter and post the same on **18.12.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/